

Prabhabati Bhuyan.....Applicant
Vs
Union of India & Ors....Respondents

Order dated: 20.12.2010

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)
Hon'ble Shri A.K.Patnaik, Member (J)

Heard Sri B.B.Dash, Ld. Counsel for the applicant and Sri S.Mishra, Ld. Additional Standing Counsel appearing on behalf of Sri U.B.Mohapatra, Ld. Sr. Standing Counsel for the Respondents.

2. By way of filing M.A. 888/10, Ld. Counsel for the applicant had sought permission to amend the O.A. to the extent to add Annexure-A/5 representation.

3. Permission granted. Consolidated O.A. filed after serving a copy thereof on the other side.

4. The brief facts of the case are that after the death of the husband, though widow (the applicant) has been getting family pension, she submitted Disability Certificate of her son before the authorities to include his name in P & T Booklet to get pension but to no effect. Ventilating her

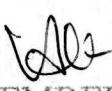
2

grievance, she has filed the present Original Application under Section 19 of the Administrative Tribunals Act, 1985.

5. It is the positive case of the applicant that though she has filed a representation on 12.03.2010 vide Annexure-A/5 before Respondent No.3, the same is still pending disposal.

6. Having heard and as agreed to by the Ld. Counsel for the parties, without going into the merits of the case, the O.A. is hereby disposed of, at the stage of admission itself, directing Respondent No.3 to consider the pending representation ^{not pass a reasoned order} within 60 days from the date of receipt of a copy of this order under intimation to the applicant.

7. Send copy of this order, along with copy of the O.A., to Respondent No.3 at the cost of the applicant. Ld. Counsel for the applicant undertakes to deposit the postal requisites in course of the day.


MEMBER (J)


MEMBER (A)

R.K.